

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(L). No. 4685 of 2018

Damodar Valley Corporation through
the Project Head **...Petitioner**

-Versus-

The Union of India through Ministry
Of Labour and Employment & Ors. **...Respondents**

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For the Petitioner : Mr. R.N. Sahay, Sr. Advocate
Mr. Somitra Baroi, Advocate
For the Respondents : XX

07/ 29.06.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Issue fresh notice upon the respondent No.4 under registered cover with A/D as well as ordinary process, for which requisites etc. must be filed, within a period of three weeks.

On 27.03.2019, two weeks time was granted to respondent-Union of India for seeking instruction in the matter as to whether the petitioner has approached the Appellate Authority and to verify that if the petitioner has complied with the statutory provision, why it has not been registered for its adjudication.

Today, when the case is called out, nobody appears on behalf of the respondent-Union of India.

Under such circumstances, in order to give one more chance, put up this case after six weeks.

It is made clear that no further adjournment shall be granted in this case and if the order dated 27.03.2019 is not complied within the aforesaid period, the case shall be heard on its own merit.

(Dr. S.N. Pathak, J.)